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Order dated 19.4.2004

Heard Mrs. Bharati Dash, learned counsel for the applicants and Shri A.K. Bose, learned Senior Standing Counsel on M.A. 306/2004. By filing this Misc. Application the applicants have prayed for direction to be issued to Respondents to give them the benefit of personal hearing and to consider their representations within a stipulated time. We have, vide our order dated 29.4.2004 in M.A. No. 270/04 (filed by the Respondents-Department), while modifying our earlier order dated 30.12.2003 issued direction as under :

"...Liberty is hereby granted to the Respondents Telecom Department to proceed with the verification of the representations/claims of the applicant ~~xxx~~ for their regularisation and, while doing so, they are free to regularise such of the left-out casual workers, who have already been identified (upon due verification) for regularisation".

Thus, having regard to our order dated 29.4.2004 as referred to above, we see no reason to vary from the view that has already been taken therein and accordingly, while rejecting M.A. No. 306/2004, we hope and trust that the Respondents will dispose of the representations of the applicants with utmost expedition.

[Signature]
VICE-CHAIRMAN 19/4

[Signature]
MEMBER (JUDICIAL)

Copy of order
dt. 19/4/04 issued
to the counsel for
both side.

[Signature]
S.O.

BY
22/4/04